

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 264/2017 in  
OA No. 2325/2015**

New Delhi this the 14<sup>th</sup> day of September, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)**  
**Hon'ble Mr. S.N. Terdal, Member (J)**

Him Raj Singh, Driver B.No.24787, DGD,  
S/o Rakam Singh, r/o Village Khairpur, PO Saidpur,  
District: Bulandshahar, UP - Applicant

(By Advocate: Ms. Sonika Mittal for Mr. Anil Mittal)

Versus

Sh. Sandeep Kumar,  
Chairman-cum-Managing Director,  
Delhi Transport Corporation,  
IP Estate, New Delhi-110002 - Respondent

(By Advocates: Ms. Arati Mahajan Shedha and Ms. Swati)

**ORDER (Oral)**

**Ms. Nita Chowdhury, Member (A):**

When this matter is taken up for hearing, quite fairly, learned counsel for the respondents informs us that this matter has been adjudicated up to the level of the Hon'ble Supreme Court in Civil Appeal Nos. 11173-11174/2016 and the Contempt Petition Nos. 1711-1712/2017 filed thereagaisnt has also been dismissed as withdrawn by the Hon'ble Supreme Court on 16.04.2018, a copy of which has also been produced before us. They have also taken action as per the directions of the Hon'ble Supreme Court.

2. In view of the above, nothing remains in the present Contempt Petition and the same is hereby closed. Notice also stands discharged.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

/lg/